

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 280 OF 2017 & IA No. 1526 of 2018  
APPEAL NO. 371 OF 2017 & IA No. 1525 of 2018 &  
APPEAL NO. 398 OF 2017 & IA No. 1524 of 2018**

**Dated: 25<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Punjab Energy Development Agency .... Appellant(s)  
Vs.  
Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aadil Boparai  
Counsel for the Respondent(s) Mr. Sakesh Kumar for R-1  
Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan for R-2  
Mr. Anurag Sharma for R-3

**ORDER**

**IA Nos. 1526, 1525 & 1524 of 2018**  
*(Applns. for condonation of delay in filing rejoinder)*

For the reasons set out in the applications, delay in filing rejoinders is condoned and rejoinders are taken on record.

The applications are disposed of.

**APPEAL NOS. 280, 371 & 398 OF 2017**

Pleadings are complete.

List these matters for hearing on **22.01.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**